

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:13  
ANSWERED ON:24.02.2000  
LAND REFORMS  
P.D. ELANGO VAN

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the achievements made in the country with regard to land reforms, State-wise;
- (b) whether there is any plan to distribute lands to the landless people belonging to SC/ST and OBC in various States;
- (c) if so, the details of the land distributed during each of the last three years, State-wise;
- (d) whether the Government have any monitoring body to supervise and guide the land reform works done by the State Governments; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF RURAL DEVELOPMENT

(SHRI SUNDAR LAL PATWA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.13 DUE ANSWER ON 24.2.2000 REGARDING `LAND REFORMS`.

(a) to (c): The State-wise achievement of major land reforms measures, such as the implementation of ceiling laws, distribution of Govt. wasteland, distribution of Bhoodan land, number of tenants conferred ownership rights or rights protected and area accrued to them, tribal land alienated and restored, and consolidation of land holdings are given in Annexures I to VI.

(d) & (e): Land Reforms programmes are being monitored and reviewed from time to time at various fora including Conferences of Revenue Secretaries, Revenue Ministers and Chief Ministers of States/UTs. The decisions/consensus arrived at in such Conferences are forwarded to the States/UTs for appropriate action. The monitoring of the programme is also affected through Quarterly Progress Reports from States, Video Conferencing and visits to States by senior officers of the Ministry.

Annexure - I referred to in reply to Parts (a) to (c) of Lok Sabha Starred Q.No. 13 due for answer on 24.2.2000

STATE-WISE DETAILS OF IMPLEMENTATION OF CEILING LAWS (September, 1999)

(Area in acres)

1. Andhra Pradesh	580007	533590	225644	230285	83400	120933	224550	228790
2. Assam	483951	444997	43720	46063	42361	58985	358916	378903
3. Bihar	308549	380161	234532	181791	43004	39937	102625	86821
4. Gujarat	116658	32016	14828	83948	13121	29272	4067	24822
5. Haryana	101615	29109	12910	45035	NR	NR	16204	56700
6. Himachal Pradesh	4374	6365	3896	2714	332	249	2137	1411
7 Jammu & Kashmir	450000	450000	NR	NR	NR	NR	450000	450000

8. Karnataka 119484 32560 19675 72655 1164 3966 11809 43022

9. Kerala 65957 154161 66535 15997 7629 5200 79997 34760

10. Madhya Pradesh 188563 73870 21793 49752 27906 74093 24171 64717

11. Maharashtra 652606 141366 40660 161820 29348 100163 65678 264078

12. Manipur 1682 1258 96 128 72 97 1090 1457

13. Orissa 155864 137711 47367 49520 50833 65252 39553 41115

14. Punjab 104199 28570 11351 44247 NR NR 17219 59952

15. Rajasthan 460064 80678 29155 143603 11441 49786 40082 266675

16. Tamil Nadu 172954 137533 62160 66170 204 274 75169 106510

17. Tripura 1598 1424 256 217 359 448 809 933

18. Uttar Pradesh 257895 292838 200008 179970 699 1195 92792 77216

19. West Bengal 1034273 2501533 925127 355449 494776 217531 1081630 464711

20. D & N Haveli 6851 3353 30 53 3321 6795 2 3

21. Delhi 394 654 495 277 NR NR 159 117

22. Pondicherry 1046 1427 840 628 NR NR 587 418

Total : 5268584 5465174 1961078 1730322 809970 774176 2689246 2653131

NR - Not reported by the State Government

**ANNEXURE-II referred to in reply to Parts (a) to (c) of Lok Sabha Starred Q.No. 13 due for answer on 24.2.2000**

**Distribution of Government Wastelands as on September, 1999**

1. Andhra Pradesh 42.02

2. Assam 5.89

3. Bihar 13.21

4. Gujarat 13.81

5. Haryana 0.00

6 Himachal pradesh 0.17

7 Karnataka 13.72

8. Kerala 4.57

9. Madhya Pradesh 0.79

10. Maharashtra 10.23

11. Manipur 0.32

12. Punjab 1.10

13 Orissa 7.26

14. Tamil Nadu 2.07

15. Tripura 1.32

16. Uttar Pradesh 24.89

17. West Bengal 4.32

18. Goa 0.05

19. Mizoram 0.74

20. Rajasthan 0.93

21. Delhi 0.06

Total 147.47

**ANNEXURE - III referred to in reply to Parts (a) to (c) of Lok Sabha Starred Q.No. 13 due for answer on 24.2.2000**

**DISTRIBUTION OF BHOODAN LAND (UPTO SEPTEMBER, 99)**

(Area in lakh acres)

1. Andhra Pradesh 2.52 1.10 1.42

2. Assam	0.01	0.01	Nil		
3. Bihar	21.18	7.23	13.95		
4. Gujarat	0.34	0.27	0.07		
5. Haryana	0.02	0.02	Nil		
6. Himachal Pr.		Neg.		Neg.	Neg.
7 J & K	Neg.	Neg.	Neg.		
8. Karnataka	0.11	0.05	0.06		
9. Kerala	0.02	0.02	Nil		
10. Madhya Pr.	1.72	1.41	0.31		
11. Maharashtra	1.04	0.27	0.77		
12. Orissa	6.39	5.80	0.59		
13. Punjab	0.05	0.01	0.04@		
14. Rajasthan	1.15	1.14	0.01		
15. Tamil Nadu	0.24	0.21	0.03		
16. Uttar Pr.	4.37	4.21	0.16		
17. West Bengal		Neg.		Neg.	Neg.
Total :	39.16	21.75	17.41		

@ Area not taken possession.

**ANNEXURE - IV referred to in reply to Parts (a) to (c) of Lok Sabha Starred Q.No. 13 due for answer on 24.2.2000**

**NUMBER OF TENANT CONFERRED OWNERSHIP RIGHTS (OR RIGHTS PROTECTED) AND AREA ACCRUED TO THEM**

1. Andhra Pradesh	1.07	5.95	
2. Arunachal Pradesh	System not prevalent		
3. Assam	29.08	31.75	
4. Bihar	NR	NR	
5. Gujarat	12.76	25.92	
6. Goa	NR	NR	
7 Haryana	Tenancy not prevalent		
8. Himachal Pradesh	4.01	NR	
9. Jammu and Kashmir	6.10	NR	
10 Kanataka	6.05	26.32	
11. Kerala	28.42	14.50	
12. Madhya Pradesh	Tenancy not prevalent		
13. Maharashtra	14.92	42.90	
14. Manipur	NR	NR	
15 Meghalaya	Nil	Nil	
16. Mizoram	Nil	Nil	
17. Nagaland	NR	NR	
18. Orissa	1.65	0.98	
19. Punjab	NR	NR	
20. Rajasthan	0.18	NR	
21. Sikkim	NR	NR	
22. Tamil Nadu	4.98	6.95	
23. Tripura	0.14	0.39	
24. Uttar Pradesh	NR	NR	
25. West Bengal	14.60	NR	

UNION TERRITORIES

26. A.N. Islands	Nil	Nil
27. Chandigarh	NR	NR
28. D&N Haveli	0.26	0.64
29. Delhi	NR	NR
30. Daman and Diu	NR	NR
31. Lakshadweep	Neg	Neg
32. Pondicherry	Neg	Neg

ALL INDIA: 124.22 156.30  
NR- Not reported.

ANNEXURE-V referred to in reply to Parts (a) to (c) of Lok Sabha Starred Q.No. 13 due for answer on 24.2.2000

STATEMENT SHOWING AREAS OF TRIBAL LAND ALIENATED AND RESTORED.

(As on November, 1999)

(Area in acres)

Andhra Pradesh	65875	287776	58212	256452	31737	150227	26475	106225	23383	94312	7663	31324
Assam	2042	4211	50	19	50	19	50	19	1992	4192		
Bihar	86291	104893	76518	95151	31884	49730	44634	45421	44634	45421	9773	9742
Gujarat	47926	140324	40400	120691	119	497	40281	120194	39503	118259	7526	19633
Karnataka	42582	130373	38521	115021	16687	47159	21834	67862	21834	67862	4061	15352
Madhya Pradesh	53806	158398	29596	97123	29596	97123	NR	NR	NR	NR	24210	61275
Maharashtra	45634	NR	44624	99486	24681	NR	19943	99486	19943	99486	1010	NR
Orissa	1431	1712	594	816	152	204	442	612	212	455	837	896
Rajasthan	651	2300	240	774	53	187	187	587	187	587	411	1526
Tripura	28926	25295	28888	25274	20084	18366	8804	6908	8551	6732	38	21

Total: 375164 855282 317643 810807 154993 363493 162650 447314 158297 433133 57521 143961

figures at inclusive

ANNEXURE-VI referred to in reply to Parts (a) to (c) of Lok Sabha Starred Q.No. 13 due for answer on 24.2.2000

CONSOLIDATION OF LAND HOLDINGS - STATEWISE

(Area in lakh Acres)

S.No:	States/UTs Consolidated	Area
1.	Andhra Pradesh	8.18
2.	Bihar	96.05
3.	Gujarat	69.88
4.	Haryana	104.38
5.	Himachal Pradesh	29.91
6.	Jammu & Kashmir	1.37

7 Karnataka	26.76 #
8. Madhya Pradesh	95.53
9. Maharashtra	526.50 \$
10. Orissa	26.74
11. Punjab	103.74
12. Rajasthan	42.30 @
13. Uttar Pradesh	481.63
14. Delhi	2.33

Total: 1615.30

Scheme has been discontinued (w.e.f. July, 92 in Bihar)

# Consolidation of holding Act, 1966 has been repealed in 1991

@ Scheme discontinued from 1965

\$ Implementation of the scheme stopped w.e.f. 1.4.93